

(2022) 05 P&H CK 0097

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 4901 Of 2022

Kajal Gautam And Another

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 23-05-2022

Acts Referred:

Citation : (2022) 05 P&H CK 0097

Hon'ble Judges : Gurvinder Singh Gill, J

Bench : Single Bench

Advocate : Nitesh Singla

Final Decision : Disposed Of

Judgement

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Gurvinder Singh Gill, J

The petitioners have approached this Court seeking issuance of a direction to official respondents to protect their lives and liberty as they apprehend threat to the same at the hands of private respondents having married against the wishes of their families.

Without commenting as regards the veracity of the averments made in the petition and also as regards the validity of their alleged marriage, the petition is disposed of with a direction to respondents No.3 and 4 i.e. Senior Superintendent of Police, Chandigarh and Superintendent of Police, Fatehabad, Haryana, respectively, to look into the matter and to dispose of the representation dated 19.05.2022 (Annexure P-5) in accordance with law. In case, it is found that there is a genuine threat to the lives and liberty of the petitioners, then necessary steps warranted under law be taken thereupon at the earliest so as to ensure that no harm is caused to the petitioners.

A copy of this order alongwith copy of the representation dated 19.05.2022 be sent to Senior Superintendent of Police, Chandigarh and Superintendent of

Police, Fatehabad, Hayrana (respondents No.3 and 4, respectively), so as to enable them to do the needful expeditiously.

It is, however, clarified that the aforesaid order shall not be taken to be any expression as regards the validity of marriage of the petitioners and shall not confer any immunity upon the petitioners, in case it is found that they have committed any wrong.